

## COUNCIL OF STATES

Friday, 23rd May 1952

The Council met at half past five of the clock, MR. CHAIRMAN in the Chair.

MEMBER SWORN

SHRI J. H. Subbiah (Hyderabad).

### MESSAGE FROM THE HOUSE OF PEOPLE

- (1) SAURASHTRA (ABOLITION OF LOCAL SEA CUSTOMS DUTIES AND IMPOSITION OF) PORT DEVELOPMENT LEVY REPEALING BILL, 1952.
- (2) THE DISPLACED PERSONS (CLAIMS) AMENDMENT BILL, 1952.

SECRETARY : Sir, the following message has been received from the House of the People signed by the Secretary to the House. The message was as follows :

In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy each of the following Bills which were passed by the House at its sitting held on the 23rd May 1952, namely :—

1. The Saurashtra (Abolition of Local Sea Customs Duties and Imposition of) Port Development Levy Repealing Bill, 1952.
2. The Displaced Persons (Claims) Amendment Bill, 1952.

In pursuance of rule 119 of the Rules of Procedure and Conduct of Business in the Council of States, I lay on the Table copies of these Bills.

DIWAN CHAMAN LALL (Punjab): May I know, Sir, if there is any arrangement whereby these Bills can be circulated to hon. Members ?

MR. CHAIRMAN : Each Member will get a copy of the Bill this evening.

### PAPERS LAID ON THE TABLE

THE BUDGET (GENERAL), 1952-53

THE LEADER OF THE COUNCIL (SHRI N. GOPALASWAMI) : Sir I lay on the Table a statement of the estimated receipts and expenditure of the Government of India for the year 1952-53. [Placed in Library See No. IV. O. 1(72).]

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MR. CHAIRMAN : This will also be circulated to hon. Members. Just now it is in the lobby.

### ALLOTMENT OF TIME FOR DISCUSSION OF THE BUDGET

MR. CHAIRMAN : There has been some uncertainty about when we are likely to adjourn. Some account appeared in a paper that we may have to continue for another week. The position is this. On the 26th, 27th and 28th May there will be a general discussion on the General Budget, and on the 29th and 30th May, general discussion on the Railway Budget. 31st May is put down for official business. We have received from the House of the People two Bills which have already been mentioned. A third Bill is under consideration, the Indian Tariff (Second Amendment) Bill, 1952, and it is expected that this Bill will be passed on the 28th of May in the House of the People. These three Bills have to be taken up and passed in the Council. A date has been allotted for official business, i.e., the 31st May. If we are not able to complete our discussion of these Bills on that day, we may have to adjourn and meet for a day or two on Monday and Tuesday, as the case may be. If hon. Members are anxious to save their time and incidentally the expenses of the Government too, we may meet on Friday or Saturday evening and take up further consideration of these Bills and make sure that on Saturday evening we will be able to leave for our homes.

SEVERAL HON. MEMBERS : This will suit most of the Members.

SHRI H. N. KUNZRU (Uttar Pradesh) : The discussion on the Railway Budget will end on Friday evening. How is this possible ?

MR. CHAIRMAN : Our hours of meeting are 8.15 A.M. to 1 P.M. So we expect that the Railway Budget discussion will terminate at 1 o'clock and if hon. Members are anxious to leave on Saturday night, in order to get through these Bills we may meet at 5 o'clock on Friday as a special measure.